

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SURAJIT DEY

Petition(s) for Special Leave to Appeal (C) No(s).
28092-28093/2014

HARI SHANKAR RAI

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(with office report)

Date : 07/07/2015 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Devendra Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the respondent No.2 has filed the vakalatnama which is defective. Four weeks time as last chance is granted to cure the defects.

Ld.counsel for the petitioner to take fresh steps in respect of respondent Nos.1 & 3 as last opportunity within four weeks. Dasti in addition is permitted to be served through the Ld.Standing counsel representing the State of U.P.

Post the matter again on 10.09.2015.

(SURAJIT DEY)
Registrar

SB